

- (iii) Distribution and exhibition of films through the existing network in the country and also by promoting a programme of construction of a chain of low cost theatres in conjunction with State Film Corporations where feasible.
- (iv) Promotion of quality films; and
- (v) Promotion of research and development in film equipment and raw stock.

This would account for better linkage between import and export of films and considerable economies:

#### **Indo—Polish Talks on Development of Mines in India**

336. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of ENERGY be pleased to state:

(a) whether Indo-Polish talks were held in June, 1979 for the development of mines in India; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

#### **220 KV Inter-State Line Project between Madhya Pradesh and Andhra Pradesh**

337. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether a project report for 220 KV inter-State line between Madhya Pradesh and Andhra Pradesh has been submitted to the Ministry of Energy about two years back;

(b) whether completion of such an inter-State link would help to achieve good thermal hydel mix Madhya Pradesh being predominantly a thermal system and Andhra Pradesh system being predominantly a hydel system; and

(c) what is the present status of the project and when is the project likely to be sanctioned?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir. The Project report for construction of 220 KV inter-state line between Barsur in Madhya Pradesh and Lower Sileru in Andhra Pradesh was received in the Central Electricity in September, 1976.

(b) The 220 KV inter-state transmission line between Barsur (in Madhya Pradesh) and Lower Sileru (in Andhra Pradesh) will enable Madhya Pradesh to utilise a part of surplus peaking power available in the Sileru-Kothagudem complex of Andhra Pradesh. The line would also help in improving the poor voltage conditions now obtaining in Barsur area.

(c) The construction of the transmission line is yet to be taken up. The Central Electricity Authority have cleared the scheme from techno-economic considerations.

#### **Availability of Gas from South Bassein and setting up of Fertilizer Plant and Petro-Chemicals Complex**

338. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government have assessed the increase in availability of Gas from off shore South Bassein field;

(b) whether Government are considering setting up of one more Fertilizer Plant and three more Petro-Chemical complexes; and

(c) if so, whether the Fertilizer plant and Petro-Chemical complex are being considered to be set up in Madhya Pradesh?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) The ONGC are still in the process of re-assessing the increased availability of gas from offshore South Bassein field and their report is expected to be received shortly.

(b) In view of the likely increased availability of gas, a Working Group was constituted on 19th March, 1979 to recommend *inter-alia* the most economic and optimal utilisation of offshore gas keeping in view the production programme of crude oil associated gas and free gas. On receipt of the Working Group's report, a view will be taken by the Government regarding utilisation of offshore gas in various regions for various purposes such as production of fertilizers, petrochemicals, etc.

(c) Does not arise in view of the reply given to part (b) above.

#### Steps to bring uptodate Eletoral Rolls

339. SHRI D. D. DESAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether, in view of the next Lok Sabha polls in 1982, Government have taken steps to bring uptodate the electoral rolls in Parliamentary Constituencies,

(b) whether during the last Lok Sabha and Assembly elections, it was found that entire localities and buildings were omitted from the rolls thus

depriving many citizens of their right to vote;

(c) whether adequate machinery exists at the district taluk and village levels for bringing electoral rolls uptodate, and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):** (a) The Election Commission proposes to undertake intensive revision of the electoral rolls in 1981 throughout the country before the next General Election to the Lok Sabha due in 1982.

(b) A few cases of omission of certain number of houses and areas from enumeration had been brought to the notice of the Election Commission. A statement of such cases is attached and action taken thereon is also indicated

(c) and (d) . Yes, Sir. There is District Election Officer at the headquarters of each District who functions under the over-all control of the Chief Electoral Officer. At the taluk level, the Tehsildar is responsible for the revision of electoral rolls. He is generally appointed as the Assistant Electoral Registration Officer at the village level the work of preparation of rolls is carried out by Patwaris. They are responsible for the enumeration of voters. The work of revision is supervised by Field Kanungos Naib Tehsildars and Tehsildars.

#### Statement

Name of the State	Contents of the complaint	Action taken
1	2	3
Andhra Pradesh	1247 voters residing at Warasinguda in 209- Secunderabad assembly constituency were omitted at the time of last general election to the	The mistake has been rectified during the revision undertaken in 1978 before the recent bye-election held from 31-secunderabad Parliamentary Const-